

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:673
ANSWERED ON:02.03.2007
IMPLEMENTATION OF NREGS IN CHANGED FORM BY STATES
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Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has made any annual review of the National Rural Employment Guarantee Scheme (NREGS);
- (b) if so, the details and the outcome thereof;
- (c) whether the scheme is being implemented in all the States as per the Central Legislation;
- (d) if not, whether the Government is aware that some States particularly Maharashtra is implementing this scheme in a changed form thereby violating the Legislation;
- (e) if so, the details thereof and the reasons therefore; and
- (f) the steps taken by the Government to ensure the implementation of the scheme in conformity with the Legislation?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI CHANDRA SEKHAR SAHU)

(a) & (b) The progress of implementation of NREGA is periodically monitored on a regular basis and corrective measures are accordingly taken.

(c) to (f) No district has yet been notified in Goa State. In J&K, benefits are being extended as a scheme pending extension of NREG Act to J&K. Other States are implementing NREG Act. However Maharashtra Employment Guarantee Act, 1977 has been in force for long. Subsequent to inception of NREG Act the State Government has been persuaded to amend Maharashtra Employment Guarantee Act to enlarge its scope and to remove parts that are inconsistent and less favorable and to accommodate the essential features of the Central Act in the light of Section 28 of NREG Act. It has been decided that the State enactment, as amended and the Scheme framed there under shall be in force in the State in NREGA districts of Maharashtra.